GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2475
ANSWERED ON:27.08.2012
EMPLOYEES OF DAEWOO MOTORS INDIA LTD. (DMIL)
Pratapsinh Shri Chauhan Prabhatsinh;Rathod Shri Ramesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the employees of erstwhile Daewoo Motors India Ltd. (DMIL), have not been paid their salaries and other terminal benefits even after 9 years of the liquidation of the company in March, 2003 and thereafter selling the assets to Argentim Motors;
- (b)if so, the details of the amount for which the DMIL was sold by the liquidator and also the details of the amount of settlement made by the liquidator to third parties;
- (c)the reasons for not settling the claims of employees by the liquidator before handing over procession of the site to the new owner;
- (d)whether any provision has been made for employees settlement by the liquidator while settling the claims of their parties/banks; and
- (e)if so, the time frame by which the employees will be given their due settlements?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): As per the records maintained by Ministry of Corporate Affairs, Office of The Official Liquidator, the claims of the employees of erstwhile Daewoo Motors India Ltd. (DMIL) have not paid. The Official Liquidator has no knowledge as to the fact of selling the assets to Argentim Motors.
- (b): The Official Liquidator has not sold the DMIL and has not made any settlement to the third party.
- (c) to (e): A Committee appointed for settling the claims of employees, after scrutinizing the claims, has filed its report which is pending for adjudication before the Hon'ble High Court of Delhi.